

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'C': NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER AND  
SHRI K.N. CHARY, JUDICIAL MEMBER  
ITA No.9606/Del/2019  
Assessment Year : 2007-08**

<b>Dhawan Jewellers Pvt. Ltd., A-8/95, Moti Nagar, New Delhi PAN-AABCD9862F</b>	<b>Vs.</b>	<b>Income Tax Officer, Ward-7(3), New Delhi</b>
(Appellant)		(Respondent)

Appellant by : None  
Respondent by : Shri. M. Baranwal, Sr. DR

Date of hearing : **25.02.2021**  
Date of pronouncement : **25.02.2021**

**ORDER**

**PER R.K. PANDA, AM:**

This appeal by the assessee for the assessment year 2007-08 is directed against the order of learned CIT(A), New Delhi dated 11.02.2019.

2. None appeared on behalf of the assessee at the time of Virtual Hearing before us. The assessee, vide its letter dated 10.02.2021, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the

assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee.
5. In the result, the appeal of the assessee is dismissed.

Above decision was announced on conclusion of Virtual Hearing on 25.02.2021.

*Sd/-*  
**(K.N. CHARY)**  
**JUDICIAL MEMBER**

*Sd/-*  
**(R.K. PANDA)**  
**ACCOUNTANT MEMBER**

sh

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar